

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-617(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

SH. R. VARADHARAJAN
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

NAME OF THE COMPANY: Shubham Freight Pvt. Ltd. Vs. Integrated Caps Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Ms. Neha Rai and Ms. Spandana, Advocates		
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	For the Respondent:	Mr. Kanan Dev Sharma, Advocate		
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ORDER

Ld. Counsel for the Petitioner as well as the Corporate Debtor are present. In relation to compliance of the order dated 19.2.2018, Ld. Counsel for the Petitioner seeks some more time to make the compliance.

However an objection has been raised by the Ld. Counsel for the Corporate Debtor that the compliance has not been made within a period of 7 days.

Ld. Counsel for the Petitioner submits that there are circumstances which necessitated delay in complying with the order of this Tribunal directing to file the Bankers Certificate as well as other compliances of the order dated 19.2.2018. Let an affidavit be filed to this effect by the Petitioner.

To come up on 28.2.2018.

-2-d-1

(Deepa Krishan)
Member (T)

Sd/-

(R. Varadharajan)
Member (J)